

16.17 hrs

TAMIL NADU APPROPRIATION (VOTE
ON ACCOUNT) BILL, 1988*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1988-89.

MR. DEPUTY SPEAKER: The question is:

" That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1988-89."

The motion was adopted.

SHRI B.K. GADHVI: Sir, I introduce the Bill. Sir, I beg to move**:

" That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1988-89 be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

" That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of

the financial year 1988-89 be taken into consideration.

The motion was adopted

MR. DEPUTY SPEAKER: Now, we will take up clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 the Schedule were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That clause 1, the enacting formula and the Long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI B.K. GADHVI: I beg to move:

"That the bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

16.19 hrs

TAMIL NADU APPROPRIATION BILL,*¹
1988

[English]

THE MINISTER OF STATE IN THE
DEPARTMENT OF EXPENDITURE IN THE

*Published in Gazette of India Extra ordinary, part II section 2 dated 28.3.1988.

**Introduced/moved with the recommendation of the President.